

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:365
ANSWERED ON:16.12.2002
UTILIZATION CERTIFICATES
RAMSHETH THAKUR

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government insist on production of the utilisation certificates from the organisations/agencies, to whom it provided grants/loans earlier for any purpose, before sanctioning further grants/loan to them;
- (b) if so, whether his Ministry has been following this procedure strictly;
- (c) if so, the number of agencies/organisations from which utilisation certificates have been asked during the last one year and thereafter;
- (d) whether the Government are aware that some organisations/agencies have not submitted utilisation certificates for the last ten years even though they are getting fresh assistance/loans every year;
- (e) if so, the details thereof and the reasons therefor;
- (f) whether the Government have conducted any vigilance enquiry in this matter; and;
- (g) if so, the details thereof and the outcome thereof ?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a),(b)&(c) : As a policy, the Ministry has been insisting on Utilisation Certificates from grantee institutions before sanctioning further grant. This procedure is being strictly followed and all grantee institutions have been asked during the last one year to conform to this requirement.

(d) & (e) : Some State Governments and other autonomous organisations who are granted funds have not submitted Utilisation Certificates for some of the years. However, with a view to giving an impetus to activities and ensuring uninterrupted progress of schemes, they have been made grants in subsequent periods. However, they are being continuously pursued to submit the Utilisation Certificates. In the case of non-governmental organisations no institution from whom Utilisation Certificates is pending has been granted any further assistance.

(f) : No, Sir.

(g) : Does not arise.